

## (Part II—Proceedings other than Questions and Answers)

## OFFICIAL REPORT

3049

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## HOUSE OF THE PEOPLE

Thursday, 10th September, 1953

The House met at a Quarter Past Eight of the Clock.

[MR. DEPUTY-SPEAKER in the Chair.]

## QUESTIONS AND ANSWERS

(See Part I)

9-15 A.M.

## BUSINESS OF THE HOUSE

**Shri A. K. Gopalan:** (Cannanore): May we know when this session of the House will be over? It is said that it will be extended up to 24th. Will it be over by 18th or will it be extended up to 24th?

**Mr. Deputy-Speaker:** As far as I am aware, no request has been made either by the hon. Leader of the House or the Government for extending the session beyond the 18th. We are working to the schedule, and I am sure that the House will disperse on the 18th, and meet again after some recess.

## PAPER LAID ON THE TABLE

REPORT OF INDIAN GOVERNMENT  
DELEGATION TO INTERNATIONAL  
LABOUR CONFERENCE

**The Minister of Labour (Shri V. V. Giri):** I beg to lay on the Table a copy of the Report of the Indian Government Delegation to the thirty-sixth  
415 P.S.D.

session of the International Labour Conference held at Geneva in June, 1953. [Placed in the Library. See No. IV. R. O. (175).]

## ESTATE DUTY BILL—contd.

**Shri S. C. Samanta** (Tamluk): Before you proceed further, I would request you to look into some serious irregularity that has crept in into the proceedings of this House, of yesterday.

**Mr. Deputy-Speaker:** The hon. Member should first of all draw the attention of the Secretary to the matter, and we shall take it up tomorrow. I shall look into this matter. I suppose there is no hurry.

**Shri S. C. Samanta:** On that question, you were to give your ruling.

**Mr. Deputy-Speaker:** What is that?

**Shri S. C. Samanta:** On page 7632 of the proceedings, we find that you had stated:

"So, this amendment will be kept over. So far as the other amendments not relating to enhancement of the rate from Rs. 75,000 to Rs. 1 lakh are concerned, I shall put them to the vote of the House."

Here I find that amendments Nos. 137, 279, 139, 280, and 346 have also been put to the vote of the House.

**Mr. Deputy-Speaker:** What is the objection?

**Shri S. C. Samanta:** We find they are also to the effect of enhancing the